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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 46/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

Name of the Company		K.N.Choudhury & Co. Pvt.Ltd.- Vs- Nuddea Plantations Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MADHU SUDAN SARKAR
(Adv)

Applicant
ORDER

M. S. Sarkar
Advocate.
7.2.18

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor has filed the affidavit of service. It is understood that an effective service of the notice of admission to the corporate debtor has been made by E-mail and the notice sent by speed post is returned bearing remark of postal authorities "addressee is left". Therefore, effective and proper service of notice on the corporate debtor is hereby declared. However, no one appeared on behalf of the corporate debtor. I have taken note that computation statement regarding the amount not produced. The Ld. Counsel for the operational creditor prays for time to file the computation statement in tabular form. Prayer is allowed.

List it on 26/02/2018.

Sd

(Jinan K.R.)
Member (J)